

1	2	3
9.	Tunisia	A Cultural Exchange Programme covering bilateral visits, education, seminars and other interaction in the sphere of education and culture for the years 1996-97 and 1998 between India and Tunisia was signed in Tunis on 4 July 1996 by the Tunisian Minister of Culture and Ambassador of India.
10.	Sudan	A Cultural Exchange Programme covering bilateral visits, education, seminars and other interaction in the sphere of education and culture for the years 1996, 1997 and 1998 between India and Sudan was signed in New Delhi on 9 August, 1996 by the Ambassador of Sudan in Delhi and Joint Secretary, Deptt. of Culture.

N.Hs. IN A.P.

4712. SHRI YELLIAH NANDI : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of roads declared as National Highways in Andhra Pradesh as on date;

(b) the details of major towns connected with each such National Highway;

(c) whether Government are aware that some National Highways in the State have been continuing to be in bad condition for years together; and

(d) if so, the steps taken by the Government to reconstruct such National Highways?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b) The State of Andhra Pradesh is served by 7 National Highways viz. NH No. 4, 5, 7, 9, 16, 18 and 43, and connect a number of major towns such as Hyderabad city, Vijayawada, Chittoor, Kumool, Nellore, Eluru, Anakacalle, Sooty, Adilabad and Nizamabad.

(c) and (d) Maintenance, repairs and improvements of National Highways is a continuous process. These are carried out regularly to keep the National Highways in traffic-worthy condition within the available funds.

Bus Services in U.P.

4713. SHRI ILIYAS AZMI : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the roadways bus services in rural areas of Uttar Pradesh are scanty;

(b) if so, the reasons therefor; and

(c) the steps taken/being taken to augment bus services in rural areas of Uttar Pradesh?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c) The information is being collected and will be laid on the Table of the Lok Sabha.

Regulation for Post Graduate Education

4714. SHRI MURALIDHAR JENA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Central Council of Indian Medicine has prescribed rules for regulating Post Graduate education in Ayurvedic treatment in all Universities having facilities of Indian system of Medicines;

(b) if so, the details thereof;

(c) whether these regulations have been implemented in respective universities and Ayurvedic colleges; and

(d) if so, the action taken by Central Council of Indian Medicine in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b) Yes, Sir. A copy of Indian Medical Central Council (Post-graduate Education) Amendment Regulation, 1994 is enclosed as Statement.

(c) and (d) The regulations pertaining to Post-graduate education in Ayurveda were circulated to all the Universities, Ayurvedic Colleges, Directorate of Ayurveda in the States and State Governments for implementation of these regulations. Some of the Universities having the faculty of Ayurveda have implemented these regulations in the Ayurvedic colleges where facilities for Post-graduate teaching and practical training are available.

STATEMENT**MINISTRY OF HEALTH AND FAMILY WELFARE**

New Delhi, the 15th July 1995

No. V. 26017/5/90-AE.—In exercise of the powers conferred by clause (i), (j) & (k) of Section 36 of Indian Medicine Central Council Act, 1970 (48 of 1970), the Central Council of Indian Medicine with the previous sanction of the Central Government hereby makes the following amendment in the Indian Medicine Central Council (Post-graduate Education) Regulations, 1979, namely:—

1. These regulations may be called the Indian Medicine Central Council (Post-graduate Education) Amendment Regulations, 1994.